

ACT No. VI OF 1940.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
11th March, 1940.)

An Act further to amend the Indian Coinage Act, 1906.

III of 1906. **W**HEREAS it is expedient further to amend the
Indian Coinage Act, 1906, for the purpose
hereinafter appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Coinage ^{short title.}
(Amendment) Act, 1940.

2. For section 5 of the Indian Coinage Act, 1906 ^{Amendment of}
(hereinafter referred to as the said Act), the following ^{section 5 of Act}
section shall be substituted, namely :— ^{III of 1906.}

“ 5. (1) The standard weight of the Government ^{Standard}
rupee shall be one hundred and eighty ^{weight and}
grains troy. ^{fineness.}

(2) The other silver coins shall be of propor-
tionate weight.

(3) The standard fineness of the Government
rupee shall be as follows, namely, eleven-
twelfths, or one hundred and sixty-five
grains of fine silver, and one-twelfth, or
fifteen grains of alloy : of the half-rupee,
eleven-twelfths, or eighty-two and a half
grains of fine silver, and one-twelfth, or
seven and a half grains of alloy : and of the
quarter-rupee, one-half, or twenty-two and
a half grains of fine silver, and one-half, or
twenty-two and a half grains of alloy.

(4) In

1

Price anna 1 or 1½d.

Indian Coinage (Amendment) [ACT VI OF 1940]

(4) In the making of silver coins, a remedy shall be allowed of an amount not exceeding the following, namely :—

	Remedy in weight.	Remedy in fineness.
Rupee	Five-thousandths	Two-thousandths.
Half-rupee		
Quarter-rupee	Nine-thousandths	Five-thousandths.

and in applying the said remedies to quarter-rupees the remedies shall be applied to the average of one hundred coins and not to individual coins.”

Amendment of
section 15, Act
III of 1906.

3. To section 15 of the said Act the following sub-section shall be added, namely :—

“(3) All quarter-rupee silver coins which may have been issued under this Act prior to the commencement of the Indian Coinage (Amendment) Act, 1940, shall continue to be a legal tender in payment or on account for any sum not exceeding one rupee at the rate of four for a rupee.”